The Legislative Assembly (Removal of Disqualifications) Amendment Act, 1957

Act 2 of 1957

Keyword(s):
Office of Profit

Amendments appended: 14 of 1968, 4 of 1979, 1 of 1984
THE LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATIONS)

AMENDMENT ACT, 1957

(Act No. 2 of 1957)

Enacted by the President in the Seventh Year of the Republic of India

An Act further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951

In exercise of the powers conferred by section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1956 (75 of 1956), the President is pleased to enact as follows:-

1. Short title.—This Act may be called the Legislative Assembly (Removal of Disqualifications) amendment Act, 1957.

2. Amendment of section 2. Act XV of 1951.—In section 2 of the Legislative Assembly (Removal of Disqualifications) Act, 1951—

   (i) in clause (v), the word “or” shall be added at the end;

   (ii) after clause (v), the following clause shall be inserted, namely:

   “(vi) that he is a member of the Air Defence Reserve or the Auxiliary Air Force raised under the Reserve and auxiliary Air Forces Act, 1952 (62 of 1952)”.

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THE LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATIONS) AMENDMENT ACT, 1968

(Act 14 of 1968)

An Act further to amend the Legislative Assembly

(REmoval of Disqualifications) Act, 1951)

Preamble.—WHEREAS it is expedient further to amend the Legislative Assembly
(Removal of Disqualifications) Act, 1951, for the purposes hereinafter appearing;

BE it enacted in the Nineteenth Year of the Republic of India as follows:-

1. Short title and commencement.—(1) This Act may be called the Legislative
Assembly (Removal of Disqualifications) Amendment Act, 1968.

(2) It shall be deemed to have come into force on the 1st day of January, 1968.

2. Amendment of section 2.—In section 2 of the Legislative Assembly (Removal of
Disqualifications) Act, 1951 (XV of 1951),—

(a) in clause (vi), the word “or” shall be inserted at the end;

(b) after clause (vi), the following clauses shall be inserted, namely:-

“(vii) that he holds the office of Chairman or member of the Kerala State Law
Commission; or

(viii) that he is the Chairman or the Vice-Chairman or a member of the State Planning
Board constituted by the Government or a member of the Backward Classes Reservation
Commission constituted by the Government”.

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THE LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATIONS) AMENDMENT ACT, 1979

(Act 4 of 1979)

An Act further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951

Preamble.—WHEREAS it is expedient further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951, for the purpose hereinafter appearing;

BE it enacted in the Thirtieth Year of the Republic of India as follows:

1. Short title.—This Act may be called the Legislative Assembly (Removal of Disqualifications) Amendment Act, 1979.

2. Amendment of Section 2.—Section 2 of the Legislative Assembly (Removal of Disqualifications) Act, 1951 (15 of 1951) (hereinafter referred to as the Principal Act, shall be renumbered as sub-section (1) thereof, and, after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:

(i) that he holds or has held the office of the Chairman of a Government Company.

Explanation.—For the purposes of this clause, “Government Company” means a company in which not less than fifty-one per cent of the paid up share capital is held by the Government of Kerala or jointly by the Central Government and the Government of Kerala, and includes a company which is a subsidiary of any such company; or

(ii) that he holds or has held the office of the Chairman of a Corporation established or constituted by or under any Central or State Act and owned or controlled by the Government of Kerala.”.


(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 29th day of December, 1978.
An Act further to amend the Legislative Assembly (Removal of Disqualification) Act 1951.

Preamble.- WHEREAS it is expedient further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951 for the purpose hereinafter appearing;

BE it enacted in the thirty-fourth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Legislative Assembly (Removal of Disqualifications) Amendment Act, 1983.

(2) It shall be deemed to have come into force on the 1st day of November, 1982.

2. Amendment of section 2.- In section 2 of the Legislative Assembly (Removal of Disqualifications) Act, 1951 (XV of 1951) (hereinafter referred to as the Principal Act), in clause (ii) of sub-section (2), after the words “the Chairman”, the words “or Vice-Chairman” shall be inserted.

3. Repeal and saving.- (1) The Legislative Assembly (Removal of Disqualifications) Amendment Ordinance 1983 (22 of 1983), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.